

Bill No. IX of 2014

THE DELHI HOTELS (CONTROL OF ACCOMMODATION) REPEAL
BILL, 2014

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to repeal the Delhi Hotels (Control of Accommodation) Act, 1949.

BE it enacted by Parliament in the Sixty-fifth Year of the Republic of India as follows:—

1. This Act may be called the Delhi Hotels (Control of Accommodation) Repeal Act, 2014. Short title.
- 5 2. The Delhi Hotels (Control of Accommodation) Act, 1949 is hereby repealed. Repeal of Act
24 of 1949.

STATEMENT OF OBJECTS AND REASONS

The Delhi Hotels (Control of Accommodation) Act, 1949 was enacted with a view to providing for the control of accommodation in certain notified hotels in the Union territory of Delhi. This Act was enacted immediately after the country attained independence as the requirement of such an Act was felt necessary on account of shortage of Government administered hotels and guest houses at that time. This Act was operational in the initial years of independent India and as the Government constructed or owned more hotels and guest houses, the requirement of the Act progressively declined.

2. This Act empowers the Director of Estates, which is presently an attached office of the Ministry of Urban Development, to secure accommodation for the Government officials or other persons for whom accommodation is required, by passing a written order and served on the owner or manager of the hotel and declare that a percentage of the accommodation in the hotel as may be specified in the order, not exceeding 25% of the total accommodation therein, to be controlled accommodation for the purpose of this Act. This Act provides that the Director of Estates may, by written order, direct the Manager of a hotel to book for the use of any Government allottee specified in the order, any controlled accommodation or part thereof in such hotel and thereupon the manager of the hotel shall forthwith comply with the order and shall accept the Government allottee so specified as resident in such accommodation or part thereof, as the case may be, and shall allow him to occupy the same for such period as may be specified in the order and for such further period or periods as the Director of Estates may, from time to time, direct, subject to the payment of the usual charges to be specified in the order of the Director of Estates.

3. The present utility of the Act has been examined keeping in view the availability of the regular or transit or guest accommodation for Members of Parliament and officials of the Government. At present, the provisions of the Act are not invoked by the Director of Estates. The arrangement for transit accommodation for the newly elected Members of Parliament is made in the State Guest Houses and India Tourism Development Corporation hotels only. Therefore, it is proposed to repeal the Delhi Hotels (Control of Accommodation) Act, 1949.

4. The Bill seeks to achieve the above objects.

KAMAL NATH

NEW DELHI;
The 11th February, 2014.

RAJYA SABHA

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to repeal the Delhi Hotels (Control of Accommodation) Act, 1949.

(Shri Kamal Nath, Minister of Urban Development)